



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Original Application No. 470 of 200 3
 Applicant(s) ... Present ... Ru. Bagh ... Respondent(s) ... Union of India & Ors.
 Advocate for Applicant(s) ... M/s J. K. Deo ... Advocate for Respondent(s) ...
 S. K. Deo
 R. K. Deo

NOTES OF THE REGISTRY

9. f. o. for Rs. 50/- ftd

for Registration ft.

19.8.03

S.D. (T)
 20/8/03

DR
 21.8.03

For Admission and
 interim order.

Ab
 22/8/03

Beach

ORDERS OF THE TRIBUNAL

REGISTER

DR 21.08.03
 D. J. Registrar

Or. No. 1 dated 25.8.2003

Applicant, a Railway Assistant Engineer, who came on transfer from Nagpur to Bhubaneswar during March, 2003 was immediately given a posting at Rayagada. Within six months therefrom he has again faced a transfer from Rayagada to Bhubaneswar (Quality Control Cell of Construction Wing) vide Annexure-4 dated 6.8.2003. The applicant has filed the present O.A. under Section 19 of the A.T. Act, 1985, raising grievances against the present transfer order under

2
NOTES OF THE REGISTRY

Mr. 21. 6. 8. 03
Copies of order with
copies of O.A. sent
to all resp'ts. and
Copies of said order
prepared by Counsel
for both sides.

DR
SD 26/8/03

h
26/8

ORDERS OF THE TRIBUNAL

Annexure-4 dated 6.8.2003.

Transfer is an incidence of service and the competent authorities are best persons to redress the grievance with regard to transfer. Therefore, without keeping this matter pending, the entire matter is being remitted to the competent authorities/ Respondents for giving a due consideration to the grievance of the applicant, as raised in this O.A. Respondents-Railways are directed to treat this O.A. to be the representation of the applicant. Liberty is, however, granted to the applicant to place such further materials before the ^{authorities, for} redressal of his grievance.

For the reasons discussed above, the Respondents-Railways are directed to consider the grievance of the applicant and pass necessary orders redressing ~~his~~ grievance.

With the above direction, this O.A. is disposed of at the stage of admission itself. No costs.

Send copies of this order, along with copies of the O.A., to Respondents and free copies of this order be handed over to the learned counsel for the applicant and Shri O.N. Ghosh, learned counsel appearing on behalf of the Respondents (on whom a copy of this O.A. has been served).

Y O
25/08/03
MEMBER (JUDICIAL)